## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 36/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES: Mr. Sagar Ambadekar

V/s.

M/s. Urban Genesis Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Sachin Ghanghas (Authorised Represente	Repsondent.	Sal
	of the Adv. R. T. Roju	0000	
2 .	Laxmikant A. Naikwas	li Respondent	- Control
3	G. S. MIKALJE	A-D.	Jam les
4. (	CS Sandeep Kilkarni	AR af Petitionez	June 2019

## ORDER C.P. No. 36/397-398/CLB/MB/MAH/2015

- The Learned Representatives of both the sides are present.
- 2. One of the Respondent Mr. Laxmikant A. Naikwadi Director in person is present.
- 3. Mr. G.S. Nikalje the appointed Additional Director in person is present.
- 4. The Report is placed on record, according to which, a Meeting was conducted on 10.06.2017 presided over by the Additional Director, mutually agreed upon that the accounts shall be finalized. However, no decision on the name of the C.A. has been arrived at.

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- 5. After having consultation with all the parties present in the Court today, this Bench hereby appoints C.A. Mr. Deepak Vasant Kotwal also proposed by Additional Director, he is directed to collect the necessary documents from the Petitioner and Respondent as well as from the earlier C.A. Mr. Girish Satav who is in possession of the accounts. Thereafter finalize the accounts for the financial year ending on 31.03.2014. A requisite list of documents received from the respective sides should be prepared for record purpose. Further documents and information, if any, can also be demanded by the C.A. from the respective parties so that the accounts can be finalized at an earlier date.
- 6. The Additional Director shall side by side pursue the progress of amicable settlement of the dispute after mutual negotiations. The fees for supervising the Meeting held on 10.06.2017 and thereafter two more consequential meetings for the Additional Director is total Rs. 15,000/- to be borne by both the sides equally.
- 7. The fees of the C.A. for completion of the accounts for the Financial Year ending on 31.03.2014 shall be Rs. 10,000/- also to be borne by both the parties equally. The accounts for the Financial Year ending on 31.03.2014 shall be completed on or before 30<sup>th</sup> June, 2017. Thereafter the same shall be placed before the Board of Directors on 8<sup>th</sup> July, 2017 at 10.00 AM at the placed agreed upon in the Office of Additional Director, 47/1. Taware Colony, Ajay Apartments, Pune. This Meeting to be presided over by the Additional Director to supervise the approval of the accounts. The Matter is adjourned **For Hearing on 13<sup>th</sup> July, 2017.**

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 12.06.2017

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